

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2645/2001

New Delhi, this the 4th day of October, 2001

Sushil Kumar Sharma
s/o Sh. Bishan Sarup Sharma
r/o A-374, Jahangir Puri
Delhi - 110 033. ... Applicant

(By Advocate: Ms. Havinder Oberoi proxy of Sh. Vikas Dutta)

Vs.

1. Union of India through
Secretary
Ministry of Home Affairs
North Block, Central Secretariat
New Delhi.
2. Director
Department of Official Language
Central Hindi Training Institute
Ministry of Home Affairs
7th Floor, Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi. ... Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The claim of the applicant is that he has been working as LDC on ad hoc basis, his services have been dispensed with arbitrarily by the respondents despite the fact that juniors and also persons who have been engaged along with him are still continuing. It is stated that the applicant has filed a representation to the respondents on 2.8.2001 which is still to be disposed of by them.

3. In this view of the matter the present OA is disposed of at the admission stage itself by directing the respondents to dispose of the

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representation of the applicant dated 2.8.2001 within four weeks from the date of receipt of a copy of this order by passing a detailed and speaking order. Thereafter, if the applicant is still aggrieved, he is at liberty to assail further cause of grievance in accordance with law. No costs.

4. Registry is directed to sent a copy of the OA along with a coy of this order to the respondents.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/RAO/